

# ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashok Road, New Delhi-110 001

No.576/3/ECI/LET/FUNC/JUD/SDR/2013

Dated: 7<sup>th</sup> February, 2019

To,

The Chief Electoral Officers of  
All states and Union Territories

Subject: The CHECK LIST of documents required to be filed by a candidate along with the nomination paper-regarding

Sir/Madam,

I am directed to refer to the Commission's letter of even No. dated 12<sup>th</sup> January 2017, on the subject cited, circulating therewith the **Check list of documents in connection with filing of nomination by candidates**. Reference is also invited to the Commission's letter No. 3/4/2017/SDR/Vol.II, dated 10.10.2018, with which the amended format of Form 26 was circulated. It would be seen that the provisions of the additional affidavit regarding dues in respect of Government accommodation have now been incorporated in the amended Form 26, and therefore, the said additional affidavit is not required to be filed by candidates.

2. In view of the amendment in Form 26, the Checklist of documents has been amended. A format of amended Check list is enclosed herewith.

3. Please replace the existing format of Check List in the ROs Handbook as well as in other relevant records by this amended Check List.

4. The revised format of the CHECK LIST should be brought to the notice of the all Returning Officers for all elections conducted by the Commission, including elections to Rajya Sabha and Legislative Councils (in the States having Legislative Council). You may kindly ensure that all the Returning Officers, receive a copy of this letter along with the revised CHECK LIST and acknowledgement of receipt be obtained from all to ensure that they have received the same.

Kindly acknowledge receipt.

Yours faithfully,



(Binod Kumar)  
Under Secretary

**Original/Duplicate**

(Original to be kept with nomination paper and duplicate to be handed over to candidate)

**Check list of documents in connection with filing of nomination**

Name of constituency .....

Name of the candidate .....

Date and time of filing nomination paper .....

Sl. No. of nomination paper .....

Sl. no.	Documents	Whether filed (Write Yes/No) {if there is any defect/shortcoming in the documents, the same should be specified}
1.	Affidavit in Form 26 – (a) Whether all columns filled up. (b) If not, which are blank column(s) (Please specify) (c) Whether the affidavit is sworn before an Oath Commissioner or Magistrate of First Class or before a Notary Public.	
2.	Certified extract of electoral roll (when candidate is an elector of a different constituency)	
3.	Form A and B (applicable in the case of candidates set up by political parties)	
4.	Copy of caste certificates (if the candidate claims to belong to SC/ST)	
5.	Security deposit (whether made)	
6.	Oath and affirmation (whether taken)	

**Contd.**

**The following documents which have not been filed should be filed as indicated below: -**

- (a) \_\_\_\_\_ should be filed latest by \_\_\_\_\_
- (b) Above mentioned columns in the Affidavit in Form 26 have been left blank. You must submit a revised Affidavit with columns duly filled up before the commencement of scrutiny of nominations, failing which the nomination paper will be liable to be rejected.
- (c) \_\_\_\_\_ should be filed latest by \_\_\_\_\_

**Received**

.....  
(Signature of candidate)

.....  
(Signature of RO/ARO)

Date & time:

Place:

**N.B.**

1. The Affidavit in Form 26 and Form A & B have to be filed latest by 3.00 P.M. on the last date of filing nominations.
2. If columns have been left blank in the affidavit in Form 26, this should be specified against item 1, and candidate should be asked to submit an affidavit complete in all respect, latest by the time fixed for commencement of scrutiny of nominations. Failure to submit revised affidavit complete in all respects, even after reminder by RO will be a ground for rejection of the nomination paper.
3. Oath has to be taken after filing nomination paper and before the date fixed for scrutiny.
4. Certified extract of electoral roll can be filed up to the time of scrutiny.